

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF:
ATS ONE HAMLET APARTMENT OWNERS
ASSOCIATION

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENTS
N.D.O.H. – 12.07.2024

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Jar Kishor
RESPONDENT NO. 6

THROUGH

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New Delhi
Dated: 05.07.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
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IN THE MATTER OF:

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STATE OF UTTAR PRADESH & ORS.

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REPLY ON BEHALF OF THE RESPONDENT NO. 6 TO THE
APPLICATION FILED UNDER SECTION 18 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010

MOST RESPECTFULLY SHEWETH:

PRELIMINARY OBJECTIONS

1. That the application under reply is devoid of merit and not maintainable under the provisions of the National Green Tribunal Act, 2010 and it has been filed with the ill motive to harass the answering respondent. Hence, the present application is liable to be dismissed with exemplary cost at the very threshold.
2. That it is to bring to your kind attention that Maharishi Ashram has been established here since long back in 1980s when there was no existence of the present petitioner. There was neither the land nor buildings of the petitioner at that time. This was an agricultural land. There was not jungle over this land. But the land was lying vacant and the farming was carried over the land and after purchasing this land, with divine guidance and blessings of His Holiness

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Maharishi Mahesh Yogi Ji, this Maharishi Ashram was established. Since then, the chanting of Vedic mantras, Yagyas, Anushthans and other religious and charitable activities are going on in this Ashram.

3. That at the time of purchasing of this land, in order to establish Maharishi Ashram here about 40 years ago in 1980s, it was only an agricultural land and there was not a single tree over the land. When Maharishi Ashram was established then a large number of plantations were carried out in order to maintain the lush green area for a natural surrounding and for a pure and pious environment. Now, thousands of fully grown trees are flourishing on the land of Maharishi Ashram as a result of continuous and tireless efforts of the management of the answering respondent for 40 years. The answering respondent has been informing the concerned government authorities time to time about its plantation drive carried out at the land of the Ashram. For your kind notice we have attached one letter dated 24.08.2016 which was sent to Chief Minister of Uttar Pradesh, Shri Akhilesh Yadav Ji at that time regarding our efforts of plantation in Maharishi Ashram. Photographs of few plantation drive at the Ashram are annexed hereto as **Annexure A-1**.
4. That the application under reply is nothing but an abuse of the process of law as well as of this Hon'ble Tribunal as the same has been filed without any cause ~~an~~ of action in favour of the applicant and against the answering respondent. The applicant has filed the present application with false, distorted and misleading facts and with the sole motive to get the undue media attention/glare and show themselves to be social activist by raising false and bogus issues before this Hon'ble Tribunal. In actual fact, no illegal cutting of trees and destruction of any green belt have ever taken place within the periphery of the campus of the respondent No. 6 which may affect the applicant or any other person or group housing society.
5. That the applicant has not approached this Hon'ble Tribunal with clean hand and has filed the present complaint by presenting false and distorted facts with

the sole motive to tarnish the image of the respondent Society and its founder His Holiness Maharishi Mahesh Yogi. The falsehood and ill motive of the applicant behind filing the present application are writ large from the fact that it has deliberately and knowingly dragged the name of His Holiness Maharishi Mahesh and wrongly named Maharishi Mahesh Yogi Ashram Trust as the respondent No. 6 in the title of the application. Whereas, the applicant mentioned the name of the respondent No. 6 rightly as Maharishi Ashram in the body of the application and the same manifests that the applicant has used the name of His Holiness Maharishi Mahesh Yogi with the ill-intent to malign his name in the eyes of his followers and general public. It is apt to mention herein that some property dealers and land grabber are involved in the AOA of the applicant society and they are having their ill-eyes on the property of the answering respondent. One Mr. Sanjay Bhatia had approached to the respondent society and tried to force it to sell its land in favour of few builder but the management of the answering respondent refused to do so. When they did not find the answering respondent agreeing to their demand, they started making false and motivated complaints against it and threatened the respondent society of dire consequences. In fact, the aforesaid persons wanted to get the property of the answering respondent for their financial gains by grabbing those lands through unlawful means and by coercing the management of the answering respondent.

6. That the answering respondent is a Society registered under the provisions of Societies Registration Act, 1860 was founded under the divine guidance of His Holiness Maharishi Mahesh Yogi in the year 1981. The respondent No. 6 was formed with its prime objective of upliftment and welfare of the society by spreading Vedic education in the Indian Society. Many educational, religious and charitable programs were conducted at this place since 1981 under the guidance of revered Maharishi Mahesh Yogi Ji. Under this, the major event was gathering of about 10,000 Vedic scholars at this place in the decade of

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1980 and conducting world peace programs through their collecting meditation. Countless educational, religious and charitable programs were conducted at the Ashram by the respondent No.6 since its formation and more than 10,000 Vedic scholars were invited at the Ashram for observing joint meditation for world peace by His Holiness Maharishi Mahesh Yogi in the year 1980. After getting training from this place under the divine guidance of His Holiness Maharishi Mahesh Yogi, many Vedic scholars propagated the teachings of the ancient Vedic knowledge to land of Veda i.e. India as well as in many countries of the world with the full dedication and the entire world got benefited with this unique knowledge.

7. That the allegations of cutting trees at the land of respondent No.6 are false and misconceived and in real facts that the respondent No. 6 has planted the tree of Subabool (Wild Tamarind) on approximately 5 acres of land and the place where it has been alleged in application that trees have been cut, an electrical power station is established. A lot of bushes had grown on the way to aforesaid power station, in which snakes and scorpions had made their home and due to which it had become very dangerous to go the power station. Further, the respondent No. 6 is having its Yagya Sthal near to the said power station where the Vedic Pandits have been performing Yagya, Anusthana and other Vedic rituals on regular intervals and therefore, those bushes were required to be cleared in order to assure the safety of people and to prevent happening of any untoward incident. It is emphatically said that the bushes were not trees as per the definition of the Uttar Pradesh Protection of Trees Act, 1976.
8. That the present application has been filed by the applicant with mala fide intention to pressurize the answering respondent No.6 to stop all their religious activities at the place. It is duly brought into the knowledge of this Hon'ble Tribunal that the respondent No. 6 is having its Yagyashala near the Gate No. 8 and 9 of its premises and several religious and Vedic activities take place at

the said place. The Vedic Scholars (Pandits) of the answering respondent has been performing Puja, Yagya and chanting Vedic mantras collectively and the same was not acceptable to the members of the applicant and they filed several false and misleading complaints to the local police and administration that the chanting of Mantras and performance of Yagyas disturb their peace and sleep. Ultimately, they got both the gates No. 8 and 9 of the Ashram closed in collusion with the NOIDA authority by making aforesaid false and vexatious complaints to the local administrator but even thereafter the ill intent of the applicant has not got satisfied and it has filed the present false and frivolous application before this Hon'ble Tribunal. Hence, the present application deserves to be dismissed with exemplary cost.

9. That the applicant has not approached this Hon'ble Tribunal with clean hands and has concealed material facts. It is submitted that many programs for social welfare, expansion of Vedic education and other educational activities are being run by the answering respondent from that place and this is greatly benefiting the society and the Country. The University established in the premises of Maharishi Ashram is known as Maharishi University of Information Technology (MUIT) which has been established under MUIT Uttar Pradesh Act No. 31 of 2001, Notification No. 573 dated 06 October 2001. Besides the above the Maharishi Ashram is also running a charitable schools "Maharishi Ved Vigyan Vishwa Vidyapeetham", "Maharishi Vidya Mandir" and Meditation Centre "Maharishi Bhavateet Dhyam Kendra". The students of these school as well as the families members of more than five hundred employees of the answering respondent are residing at that place and their safety is supreme and therefore, those bushes are cleared on several intervals. On the other hand, few influential people of the applicant have been creating hinderance to the smooth functioning of programs of the answering respondent and have been causing nuisance in one or the other way since a

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long time and the present application has also been filed by them only to harass the answering respondent and to satisfy their ill-motive against it.

10. That the present application is based on false and manufactured facts and there is not an iota of truth in it and therefore, it is liable to be dismissed with exemplary cost. It is submitted that the allegation made by the applicant that there has been rampant cutting of trees inside the Ashram of the answering respondent is not only false but also motivated as few influential members of the applicant want to prevent the answering respondent not to carry on its charitable, social, educational and religious activities from that place for the reasons best known to them. Whereas, in actual fact the answering respondent has been planting hundreds of trees at its Ashram at NOIDA and the trees of Subabool are spread on almost 5 acres of land of the Ashram and the same could be duly verified from mere glance of the Ashram.
11. That the applicant has made bald and wild allegations against the answering respondent that it is carrying the activities of illegal cutting of trees and destruction of green belt on its land. The applicant has also made false allegations that the answering respondent is carrying on work of civil construction on the land without attaching any proof. It is submitted that few portion of the land of the answering persons respondent were being encroached by the local persons and they had intention to grab those property. The representatives of the answering respondent tried a lot to get those encroachment cleared from them but not succeeded and therefore, the answering respondent were constrained to sell out those lands to the third party in the interest of the respondent society. Further, the answering respondent is not having any control over those persons who purchased the piece of lands from the answering respondent. The allegations of the petitioner society that the respondent society is constructing a residential society/houses/ flats over the land of Maharishi Ashram is absolutely baseless, false and motivated and the same is apparent from the fact that the applicant has not attached any proof

against such allegations. Thus, they are overtly lying before the Hon'ble Tribunal with their mala fide intention to tarnish the image of the answering respondent i.e. Maharishi Ashram Society and trying to hamper the smooth charitable, religious, and social activities of the respondent society.

12. That due to the false and motivated complaints of the members of the applicant society, the local Forest Officer visited the campus of the Ashram and arbitrarily and unreasonably imposed a penalty of Rs. 2.5 Lakh for allegedly cutting of bushes without permission from their office. However, the bushes were cut only for the safety of thousands of students studying in Maharishi Vidya Mandir, Maharishi Ved Vigyan Vidyapeeth Maharishi Bhavateet Dhyana Kendra, Mahila Dhyana Vidya Peeth and Maharishi University of Information Technology and the family members of the employees and Vedic Scholars of the answering respondent. The bushes were very dense and having several poisonous snakes, scorpions and other harmful reptiles and therefore, it was necessary to clear those bushes to avoid any untoward happening with students and small children, etc. residing at the campus of the answering respondent. It is made clear the amount of penalty of Rs. 2.5 lakh was deposited to the DFO Gautam Budh Nagar, U.P., dated 4.7.2024 under protest and for the sake of convenience and the answering respondent reserves its right to file an appeal against the said order of imposing penalty before the competent authority.

PARAWISE REPLY / REPLY ON MERIT

- 1-3. That the contents of Para 1 to 3 of the application need no reply.
4. That the contents of Para 4 of the applicant are false, incorrect and misconceived and are, therefore, denied.
- A. That the contents of Para 4A of the application need no reply as being matter of record.

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- B. That the contents of Para 4B of the application need no reply as being matter of record.
 - C. That the contents of Para 4B of the application need no reply as being matter of record.
 - D. That the contents of Para 4B of the application need no reply as being matter of record.
 - E. That the contents of Para 4E of the application are false, incorrect and misconceived and are, therefore, denied except which matter of record. It is vehemently denied that the answering respondent has carried out illegal cutting of trees and destruction of Green Belt on its plot of land and making civil constriction as alleged.
 - F. That the contents of Para 4F of the application are false, incorrect and misconceived and are, therefore, denied. It is vehemently denied that the management of the answering respondent is cutting down trees in the Green Belt and pathway are being created along with creation of Plots for construction of residential/commercial properties as alleged.
 - G. That the contents of Para 4G of the application are false, incorrect and misconceived and are, therefore, denied except which are matter of record. It is vehemently denied that answering respondent is cutting down of trees without any approval/consent of the competent authority in violation to Section 4 of the provisions of Section 4 of the Uttar Pradesh Protection of Trees Act, 1976 as alleged. It is submitted that that the answering respondent has never cut trees at its land and therefore, there was no need to seeking permission from any authority.
5. That the contents of Para 5 of the application need no reply.
- 6.1. That the contents of Para 6.1 of the application are false, incorrect and misconceived and are, therefore, denied. It is submitted that the present application is without any cause of action in favour of the applicant and

against the answering respondent and has been filed with the motive to harass the answering respondent.

- 6.2. That the contents of Para 6.2 of the application are false, incorrect and misconceived and are, therefore, denied. It is specifically denied that the present application involves a substantial question relating to environment and such question arises out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010 as alleged.
- 6.3 – 6.5. That the contents of the Para 6.3 to 6.5 of the application need no reply as being matter of record. It is submitted that the name of the answering respondent is Maharishi Ashram and it is a society registered under the Societies Registration Act, 1860 and not a trust as described by the applicant.
- 6.6 – 6.7. That the contents of Para 6.6 to 6.7 of the application need no reply as being matter of record. It is vehemently denied that the trees have been rampantly cut down inside the Maharishi Ashram for creating residential plots.
- 6.8-6.11. That the contents of Para 6.8 to 6.11 of the application are wrong, incorrect and misconceived and are, therefore, denied. It is vehemently denied that there has been rampant cutting of trees inside the Maharishi Ashram for creating residential plots as alleged or otherwise. It is further denied that the answering respondent has made illegal plotting inside the Green area and in a clandestine manner and offering such plots for sale to innocent public as alleged or otherwise. It is submitted that few portion of the land of the answering persons were being encroached by the local persons and they had intention to grab those property. The representatives of the answering respondent tried a lot to get those encroachment cleared from them but not succeeded and therefore, the answering respondent were constrained to sell out those lands to the third party. It is further denied that

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the boundary wall was demolished and a gate for approach was constructed by the answering respondent for any unlawful purposes as alleged.

- 6.12. That the contents of para 6.12 of the application are wrong, incorrect and misconceived and are, therefore, denied. It is vehemently denied that the answering respondent has carried out any illegal activities on its land as alleged and from the report mentioned in the corresponding para of the applicant itself makes it clear that some unsocial elements have tried to encroach the property of the answering respondent.
- 6.13. That the contents of Para 6.13 of the application need no reply as being matter of record.
- 6.14. That the contents of Para 6.14 need no reply.
- 6.15. That the contents of Para 6.15 need no reply as the same contains the provisions of law.
- 6.16. That the contents of Para 6.16 are false, incorrect and misconceived and are, therefore, denied except which are matter of record. It is vehemently denied that there was any illegal cutting of trees carried out by the answering respondent on its land as alleged or otherwise.
- 6.17. That the contents of Para 6.17 of the application are matter of record and need not reply.
- 6.18. That the contents of Para 6.18 of the application are false, incorrect and misconceived and are, therefore, denied except which are matter of record. It is vehemently denied that the respondent No. 6 are involved in selling the land of the trust in illegal manner as alleged or otherwise. Although, the encroachment was made on the land of the answering respondent by some unsocial elements and the same compelled the answering respondent to sell out few plots in order to save the remaining piece of land in the interest of its charitable organization.
- 6.19 - 6.20. That the contents of Para 6.19 to 6.20 need no reply.

- 6.21. That the contents of Para 6.21 of the application are false, incorrect and misconceived and are, therefore, denied. It is vehemently denied that the balance of convenience lies in favour of the applicant and ends of justice shall suffer if the relief prayed is not granted as alleged or otherwise. It is submitted that the present application is highly misconceived and based on the false and baseless facts and there is no cause of action for filing the present application has ever arisen in favour of the applicant and against the answering respondent.
7. That the contents of grounds raised by the applicant in the present application are false, unreasonable and misconceived and therefore, they are liable to be rejected. It is emphatically submitted that the answering respondent has never been involved in the illegal activities of cutting trees as alleged by the applicant and therefore, it never required any permission from the concerned authorities. Further, the answering respondent has never been engaged in cutting trees on its land /Ashram. It is submitted that the allegation made by the appellant that there has been rampant cutting of trees inside the Ashram of the answering respondent is not only false but also motivated as few influential members of the applicant want to prevent the answering respondent from carrying on its charitable, social, educational and religious activities from that place for the reasons best known to them. Whereas, in actual fact the answering respondent has been planting hundreds of trees at its Ashram at NOIDA and the trees of Sauabool planted by the answering respondent are spread in almost 5 acres of land of the Ashram and the same could be duly verified from mere glance of the Ashram.
8. That the contents of Para 8 of the application are false, incorrect and misconceived and are, therefore, denied. It is vehemently denied that any cause of action for filing the present application against the answering respondent has ever arisen in favour of the applicant. Further, the present

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application is mala fide and motivated and has been filed on the instance of some influential persons of the applicant society who do not like the answering respondent to carry on its charitable, social and educational activities at its Ashram for the betterment of the society at large.

In view of the aforesaid, it is most respectfully submitted that the present application is nothing but an abuse of the process of law as well as of this Hon'ble Tribunal and has been filed with the malicious intent to harass and restrain the answering respondent from continuing its pious and charitable activities for the betterment of the society at large. Hence, the present application is liable to be rejected with exemplary cost in the interest of justice.



RESPONDENT NO. 6

THROUGH


*Fides & Fiducia law Firm**(Counsel for the respondent No. 6)*

123/11 Supreme Enclave, Mayur Vihar -1

New Delhi - 110091

Mob. No. - 9971495605

Email Id - fidesandfiducia@gmail.com

New Delhi

Dated: 08.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 33 OF 2024

IN THE MATTER OF:
ATS ONE HAMLET APARTMENT OWNERS ASSOCIATIONAPPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

AFFIDAVIT

I, Jaikishan Thapliyal, S/o Late Shri Chandermoni, R/o 865, Flat No. FF5, Shalimar Garden Extension -1, Sahibabad, Ghaziabad, U.P. – 201005 aged about 62 years presently at New Delhi do hereby solemnly state and affirm as below;

1. That I am the authorized representative of the respondent No. 6 in the above named case and being conversant with the facts and circumstances of the present case I am competent to swear the present affidavit.
2. That the accompanying reply to the Original Application No. 332 of 2024 has been drafted by my counsel under my instructions and the contents of it have been read over to me in vernacular and as such the same are true and correct to my knowledge and nothing material has been concealed therefrom.

Handwritten signature
I identify the deponent who has signed in my presence

The Oath Commission
S.L. No. 34/2023
BABITA SHARMA
App. By. Delhi High Court
Period-15/07/2023 to 14/07/2025
The Hazari Court, Delhi-110054

Handwritten signature
DEPONENT

VERIFICATION - 8 JUL 2024

I, above named deponent, do hereby verify on this 8th day of July, 2024 that the contents of the present affidavit are true and correct to my knowledge and based on the records available with the respondent Society and nothing material has been concealed therefrom.

CERTIFIED THAT
Shri/Smt./Km.....
S/o W/o R/o.....
Identified by 93
has solemnly affirmed before
Delhi on..... at Sl. No.....
that the Contents of the affidavit which
I have read and explained to him are true and
correct to his knowledge.

Handwritten signature
DEPONENT

- 8 JUL 2024









Maharishi Ashram

(Registered under Societies registration Act 1860 vides registration no. S-12093 Dated 26/10/1981)

Registered Office: 121, First Floor, DLF Galleria, Mayur Vihar Phase-I Delhi-110091

Administrative Off: Vatta B Block, Arogyadham, Maharishi Nagar, Noida, Gautam Budh Nagar U.P.-201304

EXTRACTS OF THE MINUTES OF THE MEETING OF MANAGING COMMITTEE OF MAHARISHI ASHRAM HELD ON 24TH MAY 2024 AT VATTA B BLOCK, AROGYADHAM MAHARISHI NAGAR NOIDA GAUTAM BUDH NAGAR U.P. 201304.

It was informed that a case has been filed by ATS One Hamlet Apartments Owners Association before the Honourable National Green Tribunal New Delhi (Original Application No. 332/2024) against the Society and others. It was discussed that Shri Jai Kishan Thapliyal (Aadhar 5510 9056 4383) S/o Late Shri Chander Mani R/o 865, Flat No. FF5, Shalimar Garden, Ext.-1, Sahibabad, Ghaziabad, U.P. - 201005 should be authorized on behalf of society to represent the said case before the National Green Tribunal New Delhi.

IT WAS RESOLVED THAT Shri Jai Kishan Thapliyal (Aadhar 5510 9056 4383) S/o Late Shri Chander Mani R/o 865, Flat No. FF5, Shalimar Garden, Ext.-1, Sahibabad, Ghaziabad, U.P. - 201005 be and is hereby authorized to file the reply of the said application and to file other necessary applications before the Honourable National Green Tribunal, New Delhi. for due and proper adjudication of the above-mentioned case and to file any application, reply, affidavit, replication, rejoinder are any other proceeding and other documents etc. before the Honourable National Green Tribunal.

IT WAS FURTHER RESOLVED THAT Shri Jai Kishan Thapliyal (Aadhar 5510 9056 4383) S/o Late Shri Chander Mani R/o 865, Flat No. FF5, Shalimar Garden, Ext.-1, Sahibabad, Ghaziabad U.P. - 201005 be and is hereby authorized to sign Vakalatnama, application, affidavit and any other necessary documents etc. and also authorized to do all such acts, deeds and things which are necessary in this regard.

// Certified True Copy //

Sd/-
Chairman



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. _____ OF 2024

In re:

ATS ONE HAMLET APARTMENT OWNERS ASSOCIATIONAPPLICANT
VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

KNOW ALL to whom these present shall come that I/We Taisham Thapliyal & Mr. Rahul Bharadwaj, A/Rs for the Respondent No. 6

The above named Respondent No. 6do hereby appoint

RAVIRANJAN

(ADVOCATE)

FIDESAND FIDUCIA LAW FIRM
123/11 SUPREME ENCLAVE MAYUR VIHAR
PHASE -1 DELHI -110091 ENR.- D/1177/2007
EMAIL -RAVIRANJANLLB@GMAIL.COM
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Gaurav Kumar Singh

Advocate Enl. No. D/2325/08
123/11 Supreme Enclave, Mayur Vihar,
Phase-1, New Delhi-110091
Mob. No. 9999720412, 011-35590176
Email :- r.gauravsingh@gmail.com

(Herein after called the advocate/s) to be my/our Advocate in the above noted case
Authorized him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and withdraw documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration, any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than one year, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every additional years thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 5th day of July 2024 accepted subject to the terms of fees. /

Advocate

Client

Client

I identify The Signature/Thumb Impression Of the client
Who has signed in my presence.

[Signature of Advocate]

[Signature of Client]

[Signature of Client]





kundan kumar <kundankumarsingh3196@gmail.com>

os reply 332 of 2024

1 message

kundan kumar <kundankumarsingh3196@gmail.com>
To: Arun Sinha <arunksinhaandassociates@gmail.com>

8 July 2024 at 20:01

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